CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH

C.P.No.115/2001 in O.A.No.520/2001

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Dated this Monday the 10th Day of December, 2001.

Hon'ble Shri Justice Birendra Dikshit, Vice Chairman Hon'ble Smt. Shanta Shastry, Member (A)

Mrs.Rajkumari w/o Dinesh Kumar Gautam Teacher, Kendriya Vidyalaya, Jalgaon. R/o Quarter No.C-01, Staff Colony, North Maharashtra University Campus, Jalgaon.

.. Applicant.

(By Advodate Mrs.Smita Anand)

VERSUS

- T.N. Satyamurthy,
 Assistant Commissioner,
 Kendriya Vidyalaya Sangathan,
 Mumbai Region, IIT Powai,
 Mumbai 400 076.
- 2. H.M. Caire, Commissioner, Kendriya Vidyalaya Sangathan, Institutional Area, New Mehroli Road, New Delhi - 110 001. .. Respondents

ORDER (ORAL)
{ Per : Justice Birendra Dikshit, Vice Chairman }

This Contempt Petition is directed against the Order passed by this Tribunal in O.A. 520/2001, whereby this Court directed the disposal of representation of the applicant and communicate its decision to the applicant. Respondent No.1 has disposed of the representation by order dated 25.9.2001 whereby the applicant's request for cancelling the transfer order was rejected.

2. The Learned Counsel for the applicant argued that the direction of this Tribunal has not been carried out B.

thus there is wilful dis-obedience of the Order of this Tribunal. She argued that while turning down the representation of applicant, the recommendations of Vice Chancellor has not been taken into consideration despite the Order of this Tribunal in O.A.

satisfied that order stands complied. It is correct that the appointment of a Trained Graduate Teacher (Hindi) on contract basis is counter to the abolition of the post and transfer, which was due to abolition of post, but our direction in substance was more to get the representation of applicant disposed of, which has been done. Thus it cannot be said to be a direction which may amount to wilful dis-obedience of the order. Thus the contempt petition fails.

The Contempt Petition is dismissed, with no order as to costs.

A copy of this order may be supplied to Counsel for applicant within 48 hours.

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(Smt.Shanta Shastry) Member (A) B. venit

(Birendra Dikshit) Vice Chairman.

H. order/Depress desposated

to Applicant/Recondenc (s)

H. order/Depress desposated